

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3421 of 2021**

Konta Nag @ Dana @ Holder **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Sunil Kumar Ganjhu, Advocate
For the State : Mr. Ashok Singh, A.P.P.

02/25.03.2021 Defect no. 9(i) as pointed out by the office is ignored.

Heard Mr. Sunil Kumar Ganjhu, learned counsel for the petitioner and Mr. Ashok Singh, learned A.P.P. for the State.

The petitioner is an accused in connection with Khunti P.S. Case No. 97 of 2020 corresponding to G. R. No. 403 of 2020, Session Trial No. 203 of 2020.

It has been alleged that the accused persons were searching for the brother of the informant and having been unsuccessful they have fired 2-3 rounds from their pistol and had threatened the family members of the informant. It has further been alleged that in the evening the miscreants had once again come in search of his brother and the informant was subjected to assault and was also fired upon by Arpit Topno which resulted in fire arm injuries having been suffered by him in the right hand knee.

So far as the petitioner is concerned, there does not appear to be any specific allegation levelled against him as the allegation of firing is upon Arpit Topno and one of the main accused namely Birbal Munda @ Khichri who was repeatedly visiting the house of the informant on account of a dispute with his girlfriend has been granted bail by this Court in B.A. No. 1188 of 2021.

The petitioner is in custody since 24.06.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned District and Additional Sessions Judge – I, Khunti, in connection with Khunti P.S. Case No. 97 of 2020 corresponding to G. R. No. 403 of 2020, Session Trial No. 203 of 2020.

(Rongon Mukhopadhyay, J.)